

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 4**  
**(IB)-887(PB)/2019**

**IN THE MATTER OF:**

Central Transport Corporation of India

.... Applicant/petitioner

Vs.

Metenere Ltd.

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code,2016**

**Order delivered on 09.04.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

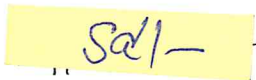
For the Petitioner(s):-

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For the Respondent(s):-

**ORDER**

List the matter on 10.04.2019 as the connected matter against the same Corporate Debtor is posted for hearing on 10.04.2019.

  
**(M. M. KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**